

RC No. : DAI-2018A-0028

Branch : CBI/ACB/New Delhi

U/S : 120B IPC r/w Sec. 7, 8 & 12 of PC Act, 1988

CBI Vs. Rajeev Chandhok & Ors.

22.08.2020

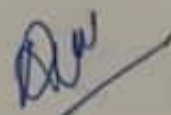
Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present : Sh. Navin Giri, Ld. PP for CBI.
Sh. Hemant Shah and Sh. Deokant Tripathi, Ld. Counsels for
accused no. 1, Rajiv Chandhok.
Accused no. 2 Harvinder Singh with Ld. Counsel
Sh. D.S.Kohli.
Accused no. 3 Ashu Jhingan

Sh. Hemant Shah, Ld. Counsel for accused no. 1, Rajiv Chandhok submits that he is ready with the arguments, however it would be convenient if the arguments are heard after physical hearing of court resumes. Ld. Counsel for accused further submits that most likely the physical hearing will be resumed from 01.09.2020.

Ld. Counsel for CBI submits that it would be convenient if the arguments are heard on resumption of physical hearing as it will be easy to access the files.

Thus under the facts and circumstances, the matter is adjourned to



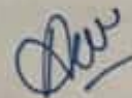
14.09.2020 for arguments on charge.

At this stage Ld. Counsel for CBI submits that the CBI has checked the entire malkhana and no file as mentioned by accused Harvinder Singh, is lying in the malkhana.

Ld. Counsel for accused submits that accused Harvinder Singh had not received the files as mentioned in his application.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/22.08.2020

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

22.08.2020

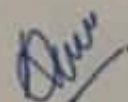
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Present: Sh. N.K.Mata, Ld. SPP for Enforcement Directorate.
Sh. Yogeshwar Sharma DD and Sh. Saurabh Arora
AD for ED.

Ld. Counsel for ED submits that he has filed an application for issuing NBWS against Shravan Gupta. Ld. Counsel for the ED submits that he will be placing on record some documents.

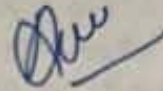
Put up on 26.08.2020.

Ld. Counsel for ED submits that in para 11 of the application, the sentence "grave prejudice would be caused to the applicant if the present application is **now** allowed" is written and the word "now" is written in place of "not". The same may be read as "not" in the said sentence.



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(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/22.08.2020

RC No: 218-2020-A-0001
CBI Vs. P.C. Chaturvedi & Ors.

22.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Giri, Ld. Counsel for CBI..
Sh. Kumar Vaibhav, Ld. Counsel for accused
P.C.Chaturvedi.

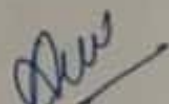
Ld. Counsel for applicant submits that he has filed an application for directions to CBI to provide the certified copy of FIR and approval granted U/S 17A of P.C. Act.

Issue notice of the application to the CBI.

Sh. Navin Giri, Ld. Counsel for CBI accepts notice on behalf of CBI and seeks time to file reply.

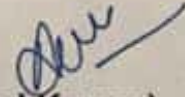
Put up on 25.08.2020.

Signed copy of this order is being sent through whatsapp Ahlmad of this Court with direction to send the same to concerned



official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/22.08.2020